

ITEM NO.27

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).5526-5527/2023

(Arising out of impugned final judgment and order dated 20-09-2022 in CC No.5007/1990, 21-09-2022 in CC No.5008/1990 passed by the )

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

MOHD. YASIN MALIK & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.44958/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-07-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Tushar Mehta, Solicitor General  
Mr. Suryaprakash V Raju, A.S.G.  
Ms. Srishti Mishra, Adv.  
Mr. Anirudh Bhat, Adv.  
Mr. Udai Khanna, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

List these matters after four weeks before a Bench of which one of us Hon'ble Mr. Justice Dipankar Datta is not a member after obtaining appropriate orders from Hon'ble the Chief Justice of India.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)